

SPECIAL BENCH
COURT - II

O-202

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/676(KB)2019
CONT.A. (IBC)/1(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 05TH APRIL 2024

IN THE MATTER OF	RELIANCE HOME FINANCE LIMITED VS STARLITE INFRACON PRIVATE LIMITED
UNDER SECTION	IBC UNDER SEC 7

Appearance (via video conferencing/physically)

Mr. Saurav Jain, Adv.

] For the Applicant

ORDER

1. CONT.A. (IBC)/1(KB)2024

- a. Learned Counsel for the Applicant present. None for the Respondents present.
- b. We would note that by way of our order dated 25.01.2024 we had given an opportunity to the Respondents to comply with the order dated 18.03.2021 passed by this Tribunal. None has turned up on behalf of the alleged Contemnor to show compliance of the directions.
- c. The Registry is directed to issue notice to the Respondents (the alleged Contemnor) by way of Speed Post and email and place the tracking information on record.
- d. The respondents (the alleged Contemnor) are directed to justify why rule would not be passed against them for the violations of the order dated 18.03.2021 passed by this Tribunal in IA(I.B.C)/673(KB)2020.
- e. Respondents (the alleged Contemnor) are also directed to appear in person on the next date of hearing failing which an appropriate order would be passed against them.
- f. List this matter for consideration on **15.05.2024**.

**Balraj Joshi
Member (Technical)**

**Bidisha Banerjee
Member (Judicial)**